

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 902/2024

Ram Saran Gusain Son of Radhey Shyam Gusain

Applicant(s)

Versus

State of Uttarakhand

Respondent(s)

Date of hearing: 04.09.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None  
Respondents: None

**ORDER**

1. Ram Saran Gusain Son of Radhey Shyam Gusain has forwarded a letter petition received in Tribunal on 01.12.2023 whereupon this Original Application (hereinafter referred to as '**OA**') has been registered in exercise of *suo-moto* jurisdiction under Section 14 & 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') jurisdiction in view of law laid down in **(2022) 13 SCC 401, Municipal Corporation of Greater Mumbai v. Ankita Singha & Ors.**

2. Complainant has said that for removal of muck/silt deposited due to flood at Triveni Ghat platform, authorities executed a contract with Akash Jain for removal of such muck/silt but in the garb of muck/silt removal, contractor has entered into illegal mining activity and excavating sand, bajri from river bed of River Ganga at Trivenighat, Naavghat, Duttatray Ghat, Suryaghat and Mayakund in Rishikesh, District

Dehradun. Mining activities are being carried out by using heavy machines like JCB and on account of said illegal mining, river ecology is being adversely affected causing damage to environment in a large scale.

3. From allegations made in the complaint, we are prima facie satisfied that substantial question of environment has arisen due to implementation of Scheduled Enactments under NGT Act, 2010 but before taking any further action in the matter, we find it appropriate to obtain a factual report for which purpose we constitute a joint committee comprising District Magistrate, Dehradun, Uttarakhand State Pollution Control Board (hereinafter referred to as '**UK SPCB**') and a representative of National Mission for Clean Ganga (hereinafter referred to as '**NMCG**')

4. District Magistrate, Dehradun shall be nodal agency for coordination and compliance.

5. The said committee shall visit site, collect relevant information and submit a factual report with relevant material within one month.

6. List this matter on 16.10.2024.

7. A copy of this order be forwarded to District Magistrate, Dehradun, UK SPCB and NMCG by email for compliance.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

September 04, 2024  
Original Application No. 902/2024  
AB